

Shri Krishnacharya Joshi and three other hon. Members of this House have tabled a question on the 26th of August relating to an explosion near Jama Masjid. That question has been put down for the 11th September, 1956. In the notice given by Shri Radha Raman and Shri S. V. Ramaswamy under rule 216, reference has been made to some explosion in Shillong also. The hon. Home Minister has placed before the House whatever information he is in possession of and he has also said what steps have been taken so far, and that both the Ministry and the police are vigilant and are trying to find out the culprit. There is a question to be answered on the 11th. So, I will keep this notice under rule 216 pending till that date. Whatever further information is available will be placed before the House on that day. The hon. Members also will have an opportunity to put some questions because the question has been admitted and put down for that day. In view of all these circumstances and in view of statement that has been made giving whatever information was available, I do not think it necessary to allow this adjournment motion.

#### PAPERS LAID ON THE TABLE

##### INDIAN FRONTIER ADMINISTRATIVE SERVICE RULES

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): Sir, on behalf of Shri Jawaharlal Nehru, I beg to lay on the Table a copy of the Indian Frontier Administrative Service Rules, 1956, published in the Notification No. S. R. O. 1782, dated the 11th August 1956. [Placed in Library: See No. S—364/56]

#### STATEMENT ON FLOOD SITUATION

The Deputy Minister of Irrigation and Power (Shri Hathi): On behalf of Shri Gulzarilal Nanda, I beg to lay on the Table a copy of the statement on the flood situation in the country. [Placed in Library: See No. S—365/56]

#### MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following two messages received from the Secretary of Rajya Sabha:

(i) In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th August, 1956, agreed without any amendment to the National Highways Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 13th August, 1956.

(ii) I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Thursday, the 30th August, 1956, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill further to amend the Motor Vehicles Act, 1939. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.

#### MOTION

That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of

[Secretary]

the Houses on the Bill further to amend the Motor Vehicles Act, 1939, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:

1. Shri T. J. M. Wilson
2. Shri K. S. Hegde
3. Shri H. P. Saksena
4. Shri P. D. Himatsingka
5. Sardar Raghbir Singh Punjzari
6. Shri Deokinandan Narayan
7. Shri Amar Nath Agrawal
8. Dr. Purna Chandra Mitra
9. Dr. R. P. Dube
10. Shri K. P. Madhavan Nair
11. Shri R. P. Sinha
12. Shri S. N. Mazumdar
13. Dr. Radha Kumud Mookerji
14. Shri T. Bhaskara Rao
15. Shri Lal Bahadur Shastri.

#### BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, with your permission, I rise to announce that the following items of Government business will engage the attention of this House during the week commencing 3rd September, 1956:

*Bills for consideration and passing*

1. The Central Excise and Salt (Amendment) Bill.
2. The Constitution (Ninth Amendment) Bill, as reported by the Joint Committee.
3. The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill.
4. The Representation of the People (Third Amendment) Bill.

#### Other Business

5. Further consideration of the Second Five Year Plan scheduled to commence on 8th September.

6. Consideration of Motions for modification of the Representation of the People (Preparation of Electoral Rolls) Rules, time permitting.

#### BUSINESS ADVISORY COMMITTEE

##### FORTY-FIRST REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to move:

"That this House agrees with the Forty-first Report of the Business Advisory Committee, presented to the House on the 31st August, 1956."

Mr. Speaker: The question is:

"That this House agrees with the Forty-first Report of the Business Advisory Committee presented to the House on the 31st August, 1956."

*The Motion was adopted.*

#### BUSINESS OF THE HOUSE

The Minister of Home Affairs and Heavy Industries (Pandit G. B. Pant): Sir, Yesterday, I had expressed the hope that I would be able to place the Backward Classes Commission's Report on the Table today: I find that it has been arranged with your Secretariat that the Report has to be placed and circulated on the 3rd. So, if you permit me, I shall do so on the 3rd of September, 1956.

Mr. Speaker: All right.

Shri Jangde (Bilaspur—Reserved—Sch. Castes): Sir, before taking up further business, I would like to have one clarification. As announced by the Minister of Parliamentary Affairs, we are discussing the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill on the 6th and 7th of this